

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1904

ANSWERED ON:01.12.2009

FUNCTIONING OF NIA

Gawali Patil Smt. Bhavana Pundlikrao ;Rathod Shri Ramesh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has held consultations with the State Governments with regard to the functioning of the National Investigation Agency (NIA);
- (b) if so, the details thereof alongwith the suggestions given by the State Governments, State-wise; and
- (c) the reaction of the Union Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (c): The National Investigation Agency has been constituted under an Act of Parliament which was passed after due debate and discussion, for investigation and prosecution of offences affecting the sovereignty, security and integrity of India, security of State, friendly relations with foreign states and Acts enacted to implement International treaties, agreements and conventions, falling under the Acts listed in the Schedule to the National Investigation Agency Act, 2008. It would operate in a concurrent jurisdiction framework and take up selected cases.

The provisions of the Act were also deliberated upon in the Meeting of Chief Ministers on Internal Security held on 6.1.2009. Following the meeting, the Home Minister has also written to all Chief Ministers on 13.1.2009 detailing and explaining the scope, extent and application of the provisions of the Act, wherein it had also been indicated that if there are any questions or doubts they would be clarified. Response has been received from some States and the position has been clarified.